

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Shri M. K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 18.12.2015**

Petition No. 248/TT/2015

In the matter of

Approval of transmission tariff for **Asset-I** (765 kV D/C Solapur- Aurangabad transmission line along with 2 x 240 MVAR Switchable Line Reactor with associated bays at Solapur Sub-station) and **Asset-II** (2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub-station) associated with "Inter Regional System Strengthening Scheme" for Western Region and Northern Region (Part-A) under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from COD to 31.3.2019.

Petition No. 266/TT/2015

In the matter of

Approval of transmission tariff for 765 kV D/C Dharamjaygarh-Jabalpur PS transmission line and 2x330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh Sub-station and line bays at Dharamjaygarh Sub-station only under "Transmission System for Phase-I Generation Projects in Orissa-Part B" in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs



PoC order in Petition No. 248/TT/2015 & 266/TT/2015

1. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th floor
Andehri (East), Mumbai-400 052
3. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
4. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001
5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road
Indore -452 008

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri P.V. Nath, PGCIL
Shri Avinash Pavgi, PGCIL



Shri Piyush Awasthi, PGCIL
Shri Mohd. Mohsin, PGCIL
Ms. Treetpi Sonkatar, PGCIL

For respondents : None

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Western Region covered in two petitions. The details of the petitions and the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Sl. No.	Asset	Name of the Asset	Scheduled COD	Anticipated COD/ actual COD as per the petition	Revised anticipated COD/actual COD
Petition No. 248/TT/2015					
1	Asset-I	765 kV D/C Solapur-Aurangabad transmission line along with 2 x 240 MVAR switchable Line Reactor with associated bays at Solapur Sub-station	23.10.2016	7.10.2015 (Actual)	-
2	Asset-II	2 x 240 MVAR Switchable Line Reactor along with associated bays at	23.10.2016	15.3.2016 (Anticipated)	15.3.2016 (Anticipated)



		Aurangabad Sub-station			
Petition No. 266/TT/2015					
1	Asset-I	765 kV D/C Dharamjaygarh-Jabalpur PS T/L and 2x330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh S/S and line bays at Dharamjaygarh S/S only under "Transmission system for Phase-I Generation Projects in Orissa-Part B"	1.1.2014	10.10.2015 (Anticipated)	17.10.2015 (Actual)

3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. As per provision (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff up to 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter



referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

Petition No. 248/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(` in lakh)

Assets	2015-16	2016-17	2017-18	2018-19
Asset-I	8652.53	19951.72	19880.12	19370.63
Asset-II	51.40	1330.71	1510.40	1494.11

B. Annual transmission charges allowed are as follows:-



(` in lakh)

Assets	2015-16 (pro-rata)	2016-17
Asset-I	7354.65	16958.96
Asset-II	43.69	1131.10

Petition No. 266/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:

Assets	2015-16	2016-17	2017-18	2018-19
Asset-I	13722.80	29202.72	28814.82	28903.54

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Assets	2015-16 (pro-rata)	2016-17
Asset-I	7778.06	17245.85

9. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

